



2025:DHC:10191-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 7234/2022**
MANOJ KUMAR YADAVPetitioner
Through: Ms. Saahila Lamba and Ms.
Nidh Sharma, Advs.

versus

UNION OF INDIA & ORS.Respondents
Through: Mr. Syed Abdul Haseeb, CGSC,
Adv Tushar Sannu and Adv Parvin Bansal
Mr Athurv Insp CRPF, Mr Inderpal And Mr
Ramniwas Yadav CRPF

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **18.11.2025**

C. HARI SHANKAR, J.

1. The petitioner seeks re-fixation of seniority without impleading necessary parties.

2. Accordingly, it is well-settled in *State of Rajasthan v Ucchab Lal Chhanwal*¹, *Vijay Kumar Kaul v Union of India*², *Indu Shekhar Singh v State of U.P.*³, *J.S. Yadav v State of U.P.*⁴ and *Padam Singh Jhina v Union of India*⁵, that in cases of seniority unless necessary parties are impleaded, the petition is not maintainable.

¹ (2014) 1 SCC 144

² (2012) 7 SCC 610

³ (2006) 8 SCC 129

⁴ (2011) 6 SCC 570

⁵ (1974) 1 SLR 594 (SC)



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3. Accordingly, the writ petition is dismissed with liberty to the petitioner to re-institute the petition after impleading necessary parties.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

NOVEMBER 18, 2025/AT